



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDER

G. O. (Rt.) No. 799/2018/LBR.

Thiruvananthapuram, 3rd July 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Dr. A. K. Muraleedharan, Executive Director, H.M.S. Hospital, Palathara, Kottakkal-676 510 and the workman of the above referred establishment Sri Muhammed Roshan, Anapparakkal House, Ekarol P. O., Kozhikkode District-673 574 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikkode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Muhammed Roshan, Anapparakkal House, Ekarol P. O., Kozhikkode District-673 574 by the employer, Dr. A. K. Muraleedharan, Executive Director, H.M.S. Hospital, Palathara, Kottakkal, Malappuram District-676 510 is justifiable or not? If not what relief he is entitled to?”

By order of the Governor,

LOLA, P.,

Deputy Secretary to Government.